

THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

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APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

03.11.2006

OA 484/2005

Mr. P.N. Jatti, counsel for applicant.

Mr. T.P. Sharma, counsel for respondents.

This application has been filed by the applicant praying that direction may be given to the respondents to pre-pone the date for grant of pay scale under BCR Scheme w.e.f. 24.03.1995 instead of 01.07.1995. The respondents have, however, stated that applicant has completed 26 years of service as on 28.03.1995. The issue involved in this case is squarely covered by the judgement given by this Tribunal in OA No. 131/2006, Bhairu Lal vs. Union of India & Others and other connected matter rendered on 19.07.2006. The reasoning given in the said judgement will mutatis mutandis apply in the present case. Accordingly, the present OA is allowed. We hold that applicant is entitled to the higher pay scale under BCR Scheme w.e.f. 29.03.1995 instead of 01.07.1995. As regards arrears, it is directed that the respondents shall accord the benefit of higher pay scale notionally from the aforesaid date and actual benefit from the date of submission of his representation.

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(J.P. SHUKLA)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

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